

BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.

APPEAL NO. 04 OF 2025/EZ

BHOLANATH PADHI ...Appellant

VERSUS

STATE OF ODISHA AND OTHERS... Respondents

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Place: Cuttack.


MUKESH KUMAR PALAI

Date: -24.04.2025 ADVOCATE EN. NO- O-939/2022

MOB- 8144148783 & 8480077076

Email: - mukeshpalaiadv@gmail.com

SYNOPSIS

The present Appeal is being filed challenging the legality and procedural validity of the DSR approved by the State Environment Impact Assessment Authority (SEIAA), Odisha, dated 25.03.2025. The DSR was approved without proper adherence to the Sustainable Sand Mining Guidelines, 2016 and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC). That an Appeal challenging the District Survey Report in whole being prepared mechanically without verifying the ground situation of the Subarnarekha River, the permanent pillars boundary was not erected for identification of the sand mining areas which is mandate under Clause 4.1.1. (f) of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and the said DSR is not in consonance with the letter and spirit of Sustainable Sand

M. Palani

Mining Guideline 2016 and OM dated 25th July 2018 prescribing the procedure for preparation of DSR, EIA Notification 2006 and its amendment 2016, Supreme Court Order in Deepak Kumar Case and Order of Hon'ble NGT in OA 173/2018/PB.

LIST OF DATES

16.07.2024 The Hon'ble NGT/EZ (National Green Tribunal, Eastern Zone) passed an order in Appeal No. 18 of 2023, cancelling the final DSR for minor minerals of Balasore District as approved by SEIAA, Odisha dated 26.04.2023. The tribunal also prohibited sand mining in the Subarnarekha River stretch within the district.

11.12.2024 As per notification No- 8812, issued by the Collector Balasore, a public notice was published inviting



objections to the Draft DSR of Balasore.

09.01.2025 The appellant submitted an objection before the Collector, Balasore, requesting a revisit by the Sub-Divisional Committee and the erection of permanent pillars demarcating the entire sand mining area of Balasore District.

25.01.2025 The Chairman, Sub-Divisional Committee, Balasore, issued a letter fixing the date of hearing on 29.01.2025 to consider objections received during the *notice period, prior to the finalization of the Draft District Survey Report (DSR).*

28.01.2025 The appellant sent an email to the Chairman, Sub-Divisional Committee, Balasore, *stating that he would be unable to attend the Draft DSR hearing scheduled for 29.01.2025 and formally*

N. Palani

challenged the Draft District
Survey Report (DSR). Balasore

- 17.02.2025 Finalized by the Chairman, Sub-
Divisional Committee, Balasore, and
Collector, DSR for minor minerals.
- 06.03.2025 SEAC, Odisha approved DSR.
- 25.03.2025 SEIAA, Odisha approved Balasore
District DSR for minor minerals for the
period of 2025-2030.



**BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.**

(Under Section 16 of the National Green Tribunal Act,
2010)

APPEAL NO. _____ OF 2025/EZ

IN THE MATTER OF:

Bholanath Padhi, aged about 33 years, S/o- Late Purna
Chandra Padhi, At/Po- Mahammad Nagar Patna, Ps-
Jaleswar, Dist- Balasore, Pin-756086, Odisha;

..... **APPELLANT**

VERSUS

1. Member Secretary, State Environment Impact
Assessment Authority (SEIAA), Odisha, 5RF-
2/1, Acharya Vihar, Unit - IX, Bhubaneswar,
Odisha 751022, seiaaorissa@gmail.com
2. Union of India, represented through its
Secretary, Ministry of Environment, Forest &
Climate Change, Jor Bagh Road, Aliganj, New
Delhi-110003, Email- secy-moef@nic.in



3. State of Odisha represented by Additional Chief Secretary, Forest Environment and Climate Change Department, Kharavel Bhawan, Bhubaneswar, Odisha 751001.
fesec.or@nic.in
4. State of Odisha represented by Commissioner – cum- Secretary, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha 751001. dsmsec.or@nic.in
5. Directorate of Minor Minerals represented by Director, Department of Steel and Mines, Secretariate Building, Bhubaneswar, Khurda, Odisha-751001, dirmms-rev@gov.in
6. State of Odisha, represented through its Development Commissioner -cum- Addl. Chief Secretary, Department of Water Resources, Rajiv Bhawan, Keshari Nagar, Bhubaneswar, Pin- 751001, Odisha, Email-
wrsec.or@nic.in
7. District Collector -cum- District Magistrate Balasore At/Po/Dist-Balasore, Odisha, 756001, dm-balasore@nic.in

N. Palit

8. State Expert Appraisal Committee (SEAC)
Odisha, represent through its Member
Secretary, Paribesh Bhawan, A/118,
Nilakantha Nagar, Unit- VIII, Bhubaneswar-
751012, Odisha Email- ms-seac-or@gov.in
9. The Sub-Collector Balasore -cum- Chairman
Sub Divisional Committee Balasore District,
At/Po/Dist- Balasore, Pin- 756001, Odisha,
Email- subcol.bala-od@nic.in
10. Deputy Directorate of Mines represented by
Deputy Director, Bhadrak Circle Bhadrak, Plot
no- 1472/4591, Motel Chhak, Bhadrak-
756100, ddm-bhadrak@gov.in
11. Member Secretary, Odisha State Pollution
Control Board A/118, Unit-VII Nilakantha
Nagar, Bhubaneswar, PIN-751012, Odisha,
paribesh1@ospcboard.org
12. Divisional Forest Officer. Balasore Wildlife
Division At/Po-Kuruda, Dist- Balasore,
Odisha 756056,
dfowildlifebalasore@gmail.com

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13. Mining Officer, Balasore, Department of Steel and Mines, Kuruda, Odisha 756056, miningofficerbalasore@gmail.com

14. Regional office, State Pollution Control Board, Odisha, Balasore, Plot No- 1602, Ganeswarpur, Po- Januganj, Ps- Remuna, Dist- Balasore- 756019, Odisha, Email- rospcb.balasore@ospceboard.org

... **RESPONDENTS**

To

The Hon'ble Chairman and his Lordship's companion members of this Hon'ble Tribunal.

*The humble appeal of
the appellant named above*

MOST RESPECTFULLY SHOWETH:

- I. The address of the Appellant is given above for the service of notices of this Appeal.
- II. The addresses of the Respondents are given above for the service of notices of this Appeal.

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FACTS OF THE CASE

1. The present Appeal has been most humbly preferred by the appellant in order to challenge the legality and procedural validity of the DSR in Balasore District approved by the State Environment Impact Assessment Authority (SEIAA), Odisha, dated 25.03.2025. The DSR was approved without proper adherence to the *Sustainable Sand Mining Guidelines, 2016* and the *Enforcement and Monitoring Guidelines for Sand Mining, 2020* issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC).

2. That an Appeal challenging the District Survey Report in whole being prepared mechanically without verifying the ground situation of the Subarnarekha River, the permanent pillars boundary was *not erected for identification of the sand mining areas* which is mandate under

Appeal

Clause 4.1.1. (f) of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and the said DSR is not in consonance with the letter and spirit of Sustainable Sand Mining Guideline 2016 and OM dated 25th July 2018 prescribing the procedure for preparation of DSR, EIA Notification 2006 and its amendment 2016, Supreme Court Order in Deepak Kumar Case and Order of Hon'ble NGT in OA 173/2018/PB.

3. That the appellant is resident of Village in Mahammad Nagar Patna of Balasore District. The village of Mahammad Nagar Patna has a population of more than 3000 people who are largely dependent on agricultural fields in order to sustain their livelihood.
4. That the appellant being local inhabitants are victims of the sand mining carried out of upper side of river Subarnarekha and lower side of river Subarnarekha with the

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assistance of local authorities in clear violation of the rules and with least consolation with the public.

5. That the Local inhabitants are affected by the impact of sand mining due to transportation through the village road and damage to the village road. They are concerned about the ecology of the area and the impact of illegal, Unscientific and Unsustainable sand mining disturbing the

SUBARNAREKHA RIVER

ECOLOGY, endangering the safety of local villagers, causing serious air pollution and depletion of water level in the locality, changing the course of the river and obstructing the natural flow by making artificial sand bars/bunds/wooden bridges with in river and the permanent pillars boundary was not erected for identification of the sand mining areas which is mandate under the Enforcement and Monitoring Guidelines for Sand

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Mining, 2020. The appellant is aggrieved because none of his concerns raised in the objection to the notice were addressed while finalizing the DSR. Thus, he prefers to approach this Hon'ble Tribunal in this appeal.

6. That the appellant has challenged the legality and procedural validity of the DSR in Balasore District approved by the State Environment Impact Assessment Authority (SEIAA), Odisha, dated 25.03.2025. The DSR was approved without proper adherence to the Sustainable Sand Mining Guidelines, 2016 and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC). Copy of the Approved DSR in Balasore District dated 25.03.2025 is marked and annexed here with as ANNEXURE-1.

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7. It is further submitted that the indiscriminate sand mining both in the designated places and other places in the river has already threatened the embankment and changed the course of river flow. It is further submitted that Sand Mining in Subarnarekha River bed has caused serious environmental degradation and ecological impact, and no Environmental Impact Assessment has ever taken place in areas earmarked for Mining especially on the river beds. Over the years Riparian ecology have been badly affected by the alarming rate of unrestricted Sand Mining which damage the ecosystem of rivers. weakening of river bank, destruction of natural habitats of organisms living on the river beds, affects fish breeding and migration, spells disaster for the conservation of many bird species, the associated riparian habitat.

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8. The Appellant submit that over last 10years because of aggressive sand mining through Earth Movers/Excavators, more damage has caused the river ecology and Riparian habitats. The Appellant is deeply disturbed to see the River Subarnarekha is being ripped apart in day light without an iota of concern for the ecology.

9. District Survey Report as per the MoEFCC Order of 25th July 2018 and EIA Notification Amendment dated 15th Jan 2016: The guidelines envisage mapping of the resources at District level, identification of appropriate sites for extraction, appraisal of the extraction process, putting in place the required environmental safeguards and rigorous monitoring of the volume of extracted material. The guidelines record that mining within or near river bed impacts physical characteristics of the stream such



as channel geometry, bed elevation, substratum composition and stability, in stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc. Alteration or modification of the above attributes may cause hazardous impact on ecological equilibrium of riverine regime. This may also cause adverse impact on in-stream biota and riparian habitats. In the present case no such study has been conducted while preparing the DSR.

10. A survey shall be carried out by the Sub-Divisional Committee, Balasore as per EMGSM-2020 Guidelines with the assistance of Geology Department, Irrigation Department & Mining Department etc. in the District. It is humbly submitted that the DSR placed in website does not indicate if any such

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survey ever carried out and for that the same the report cannot be acceptable.

11. That the Appellant came across advertisements/Notice no- 8812, dated 11.12.2024 inviting the comments of general public for preparation of the Draft DSR. Copy of the District Collector invited application of objection to the Draft DSR dated 11.12.2024 as annexed here with as ANNEXURE-2.

12. That pursuant to the notice the appellant has raised objection to the draft DSR on several grounds and for the sake of brevity the same is not repeated here as already there in the part of the grounds in the appeal. Copy of objection letter dated 09.01.2025 is annexed here with as ANNEXURE-3.

13. That on 25.01.2025 The Chairman, Sub-Divisional Committee, Balasore, issued a letter and fixing the date of hearing on 29.01.2025 to consider objections

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received during the notice period, prior to the finalization of the Draft District Survey Report (DSR). Copy of chairman, Sub Divisional Committee, Balasore letter dated 25.01.2025 is annexed here with as **ANNEXURE-4.**

14. That the appellant sent an email to the Chairman, Sub-Divisional Committee, Balasore, dated 28.01.2025 stating that he would be unable to attend the Draft DSR hearing scheduled for 29.01.2025 and formally challenged the Draft District Survey Report (DSR). Of Balasore. Copy of the application dated- 28.01.2025 & Email Served copy is annexed here with as **ANNEXURE-5 Series.**

15. That the District Survey Report (DSR) has failed to consider specific objections regarding the Shikharpur sand source, Sekhasarai Ka sand source, Benapura II sand source, Chalanti sand source, and Chormara (Chandibasti) sand source.



These objections were raised on the grounds that there is no feasibility of sand deposition, the river course passes through the proposed sand mining areas, and no permanent boundary pillars have been erected at these sites to date. The District Survey Report (DSR) has not considered the Dhitpura and Kadrayan sand sources. Lessees are constructing wooden bridges across the Subarnarekha River and transporting sand in violation of the approved mining plan route. Similar violations are occurring at the Rajnagar sand source. Additionally, at the Ambakuruchi sand source, the permanent boundary pillars have not been erected to date.

16. That More than one approved sand source in the District Survey Report (DSR) is unsuitable for sand mining. The Sub-Divisional Committee failed to consider the factual report highlighting this issue.

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Without proper identification of the sand source, how can the lessees be expected to prepare a replenishment study report? It appears that the authorities are aiding the lessees in circumventing due process.

17. Illegal Commencement of Sand Mining

Without Boundary Demarcation. The mining lease area under the riverbed has not been demarcated by permanent pillars or markings, which is a mandatory requirement under the Sustainable Sand Mining Guidelines, 2016 and 2020, as well as under the Environmental Clearance conditions issued by SEIAA. Without physical demarcation, mining beyond the lease area is highly probable, causing unchecked environmental damage.

18. Procedural Irregularity in Issuance of "Good for Mining" Recommendation
Despite the lack of demarcation, the Sub-Divisional Committee has issued a

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'good for mining' certificate, facilitating the commencement of mining operations.

This act is in gross violation of due process, as site inspection protocols were not duly followed.

19. Violation of Environmental Clearance

Conditions. The mining operations are being carried out in violation of the Environmental Clearance (EC), which expressly mandates pre-mining compliance with site demarcation and local authority verification. This breach makes the EC operationally void. Irreversible Environmental Degradation of Riverbed Ecosystem. Mining in riverbeds without clearly marked boundaries is causing destruction of the erosion of river. This breach makes the EC operationally void.

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20. Irreversible Environmental

Degradation of Riverbed Ecosystem.

Mining in riverbeds without clearly marked boundaries is causing destruction of the natural river course, erosion of riverbanks, lowering of water table, and disruption of aquatic ecosystems, thereby violating Articles 21 (Right to Life) and 48A of the Constitution of India, which ensure the right to a clean and healthy environment.

21. Failure of Oversight by Regulatory

Authorities. The concerned regulatory authorities (Mining Department, SEIAA, and the District Administration) have failed to enforce mandatory monitoring, inspection, and environmental safeguards, thereby enabling illegal mining activities.

22. That the District Survey Report is to be prepared in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment

(Protection) Act, 1986 and subsequent amendments there, the SSMMG-2016 and EMGSM-2020 and in pursuance of MOEF & CC. Govt Notification dated 15.01.2016 & 25.07.2018.

GROUNDS

That the appellant challenges the approval of DSR by SEIAA and same is bad in law and facts on the following grounds

1. No Physical Demarcation of Identification sand mining area and Mining Lease Areas in DSR.

The lease areas identified under the impugned DSR are not marked with permanent concrete pillars, as required under the Sustainable Sand Mining Management Guidelines, 2016 & 2020, and the Environmental Clearance (EC) conditions.

This opens the door to uncontrolled, overlapping, and illegal mining, resulting

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in loss of river ecology and public resources.

II. Violation of Mandatory Field Verification Process

The DSR was prepared without actual field inspections to verify the physical status of sites and pillar placement.

This omission makes the DSR a mere paper exercise, lacking scientific and factual reliability.

III. Breach of Environmental Clearance (EC) Conditions

Several mining leases approved based on this DSR have started operations despite no physical boundary markings, which is a direct breach of pre-conditions of the EC granted to such leases.

IV. Violation of the Principles of Environmental Law

This action violates the "Precautionary Principle", "Sustainable Development", and the "Polluter Pays" principles

M. Puluri

enshrined in Indian environmental law and consistently upheld by this Hon'ble Tribunal.

V. Administrative Lapse Enabling Illegal Mining

The absence of boundary demarcation leads to mining beyond approved limits, threatening river morphology, groundwater recharge, and causing bank erosion, loss of biodiversity, and threat to adjacent agricultural and habitation areas.

Non-Compliance with EMGSM 2020 Guidelines Chapter III & IV The EMGSM 2020 mandates a detailed DSR preparation framework, including: Use of remote sensing and GIS technology;

VI. Field verification and river morphology study;

Identification of no-mining zones (such as near riverbanks, water bodies, forest areas);



Community consultation and public disclosure.

The impugned DSR does not follow these standards, thereby rendering it scientifically unsound and legally invalid.

Absence of Pre-requisite Baseline Studies

The DSR lacks:

Hydrological data;

Riverbed replenishment assessment;

Inventory of existing mining leases;

Cumulative impact assessment.

This contradicts the mandate under Para 4.1 and 4.2 of EMGSM 2020, which emphasize site-specific data for sustainable extraction limits.

VII. No Demarcation or Ground Truthing Conducted

the lease areas proposed in the DSR are not marked with physical boundary pillars, and there is no record of ground truthing, which is a mandatory condition

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under Para 6.4.1 of the EMGSM Guidelines.

VIII. Direct Threat to Riverine Ecology

The arbitrary identification of sand mining sites without scientific validation will result in:

Degradation of river morphology;

Loss of aquatic biodiversity;

Bank erosion and lowering of groundwater tables.

IX. Administrative Oversight and Failure of Environmental Governance Authorities have failed to monitor or verify compliance with EMGSM 2020 during DSR approval, making the mining operations granted it unsustainable: hazardous.

Violation of "Precautionary Principle"

Granting leases in riverbed zones without proper safeguards violates the precautionary principle, a cornerstone of environmental law under Article 21 of the

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Constitution of India (Right to Life with dignity and clean environment).

X. Risk to Groundwater Recharge and River Stability

Riverbed sand acts as a natural aquifer. Mining beneath the river course will disrupt groundwater recharge, leading to drying of nearby wells and agricultural fields.

XI. No Demarcation or Riverbank Setbacks
Leases have been approved without permanent physical pillars or setback distances from riverbanks, violating mandatory provisions of EMGSM 2020 and causing erosion and collapse of embankments.

XIII. The DSR has not considered the specific objection in terms of Shikharpur sand source, Sekhasarai Ka sand source, Benapura – II sand source, Chalanti Sand source, Chormara (chandibasti) sand

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source, on the ground that here is no feasibility of sand deposition, river course inside the sand mining area no such ground trothing study carried out by Sub divisional committee.

XIV. DSR has not considered to Dhitpura sand source, Kadrayan sand source the lessees are creating wooden bridge on river Subarnarekha and sand transported violation of mining plan route.

XV. The report does not identify the feasible mining sites, deposition site. erosion prone sites and sites of ecological importance. More importantly this is report without any ground survey and site visit by the members of District level Expert Committee has not been conducted prior to preparation of report

XVI. The DSR is a sham and fraud on the statute and it is for name shake to escape from the rigors of law.

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XVII. The report is not based on ground realities and no field visit has been carried out by the Water Resource Department, Mining Department and Geologist to assess the ground situation and the same is mandatory prior to the report.

XVIII. Subarnarekha River is highly dynamic and River Bank Erosion observed at many places. Mechanical Sand Mining and Wooden Bridges in the river to facilitate the sand mining transportation has damaged the embankment but same were not considered while preparing the DSR to identify the vulnerable and erosion prone sites.

XIX. Mining activity in zone of erosion can further aggravate the problem of erosion and as such the mining activity can be allowed only in the zone of the deposition. However, this aspect has not been considered while preparing the DSR.

XX. That the international conservation concern regarding natural wealth is a universal

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demand. Article 51 (a) subsection (G) of the constitution requires every citizen of India to protect and improve the natural environment including forest, lakes, rivers, wildlife and to have compassion for the living creature.

XXI. The Hon'ble Supreme Court in the case of M.C. Mehta Vs. Kamal Nath (1997) 1 SCC 388 held that under Article of Indian Constitution incorporates the "Public Trust Doctrine" and as such extends to the protection of all natural resources which includes the protection of flora and fauna.

XXII. The Hon'ble Supreme Court in the case of Vellore Citizens Welfare Forum Vs. Union of India & Ors (1996) held that the precautionary principle is part of the Environmental Law in India. It further stated that onus of proof is on the actor of the developer/industrialize to show that its actions are environmentally benign."

XXIII. The Hon'ble NGT in its order dated 04.09.2018 in O.A. 173/2018 in the matter of

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Sudarsan Das vs. State of West Bengal & Ors, observed that MoEF&CC has issued directions from time to time under Section 3 and 5 of the Environment (Protection) Act, 1986 and directed the MoEF&CC to follow a set of guidelines which has not been followed in the present case.

XXIV. The Hon'ble NGT in its Judgment dated 08.12.2017 in the matter of Anjani Kumar vs State of Uttar Pradesh & Ors. inter-alia mentioned the following regarding sand mining in the Uttar Pradesh. "It states that the main object of preparation of District Survey Report is to ensure identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining area.

M. Pulam

XXV. That the proposed unscientific river bed mining is against the spirit of Article 48A and 51A(g) that mandates for protection of environment and Article 21 of Constitution of India.

LIMITATION

DSR is claimed to be an interim report and approved DSR is of is of 25th March 2025, hence the Appeal is filed with in 30days and not barred by limitation.

INTERIM PRAYER

Stay the operation of SEIAA approval in respect of DSR Balasore District dated 25th March 2025 till final disposal of the appeal

PRAYER

The appellant humbly prays the Hon'ble Tribunal to issue following directions to the respondents considering the facts and grounds set out in the application

A. Quash and set aside the impugned District

M. Palani

Survey Report (DSR) for Balasore District
Approved by SEIAA, Odisha on dated
25.03.2025;

B. Direct the Respondents to prepare and submit a fresh District Survey Report (DSR) strictly in accordance with the Sustainable Sand Mining Guidelines, 2016 (SSMG 2016), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), the Ministry of Environment, Forest and Climate Change (MoEF&CC) Office Memorandum dated 25th July 2018 prescribing the procedure for preparation of DSR, the Environmental Impact Assessment (EIA) Notification, 2006 and its subsequent amendment of 2016 and in accordance with the directions issued by this Hon'ble Tribunal.

C. Pass any such further order(s) as this Hon'ble Tribunal may deem fit in the interest of justice and environmental protection.

And for this act of kindness, the Petitioner shall as in duty bound ever pray.

Place: - Cuttack. **APPELLANT THROUGH**

Date: - 24.04.2025


ADVOCATE

BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.

APPEAL NO. _____ OF 2025/EZ

IN THE MATTER OF:

Bholanath Padhi

... Appellant

Vs

State Of Odisha and Others

... Respondents

AFFIDAVIT

SANDIP KU. MOHANTY
Notary. ON 15/12

I, Bholanath Padhi, aged about 33 years, S/O- Late Purna Chandra Padhi, At/Po- Mahammad Nagar Patna, P.S- Jaleswar, Dist-Balasure, Pin- 756086; Odisha do hereby solemnly affirm and state as:

1. That I am the appellant in the aforesaid Appeal and competent to swear this affidavit.
2. I am fully conversant with the facts and circumstances of the case and competent to swear this affidavit.
3. That I have read over the contents of the accompanying Appeal affidavit and the same is true and correct and is drafted on my instruction.

Bholanath Padhi
DEPONENT

VERIFICATION

Verified on dt. 23.04.2025 at Jaleswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

SM
23.04.25
Advocate

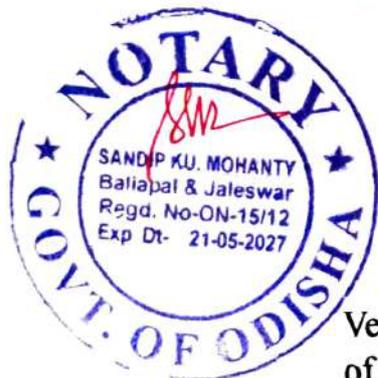
Bholanath Padhi
DEPONENT

Sworn before me
by Bholanath Padhi
being identified by Mr. Self .Adv
on dt. 23.04.25 at 05.18 P.M

Sandip Kumar Mohanty
Notary. ON-15/12
SM
23.04.2025



Sl No. 468
Vol No. 23.04.25
Date 23.04.25





सत्यमेव जयते

File No.: 526197/242-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Dated 25/03/2025



To,

The Deputy Director of Mines, Bhadrak Circle, Bhadrak
Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100
ddm-bhadrak@gov.in

Subject:

Proposal of Deputy Director of Mines, Bhadrak Circle, Bhadrak for approval of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/526197/2025 dated 27/02/2025 for approval of District Survey Report (DSR) of Sand Sources of Balasore District for the period 2025-2030 located in District-Balasore, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. the Sustainable Sand Mining Management Guideline (SSMMG)-2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5447584N
(ii) File No.	526197/242-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report(DSR) of River Sand minor mineral of Balasore District.
(ix) Location of Project (District, State)	BALESHWAR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and online advertisement for Public notice and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.03.2025. The minutes of the meeting and all the documents along with modified revised DSR copy are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during SEAC are annexed as Annexure-2.
6. The SEAC, in its meeting held on 06.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
 1. In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned that DOCS are not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also, details of the drainage system with description of main rivers are not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous clusters may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.2024 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with a copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 7.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.2018 of MoEFCC the main objective of preparation of DSR is to ensure the following-"Identification of areas of aggregations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area." Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEFCC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.

13. Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.
14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2, C1, C2, D1, D2, E1, E2, ..., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

The PP has submitted the additional document sought by SEAC.

7. The SEIAA, Odisha has examined the DSR proposal in its 192nd Meeting of SEIAA held on 20.03.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for sand for Balasore District. Further, the PP is advised to file separate applications for each type of remaining minor minerals after duly incorporating the compliance to the observation/objection raised by SEAC and SEIAA respectively in the respective DSRs.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025-2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Balasore, Sub-Collector, Balasore, Deputy Director of Mines, Balasore, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, All Tahasildar of Balasore District/Mining Officer, Balasore for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for approval of District Survey Report (DSR) of Balasore for mining of sand located in Balasore District for a period of 5 years i.e. from 2025-2030.
- ii) The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15th January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- iii) The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iv) Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- v) Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night-vision drones.
- vi) The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
 - As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
 - The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
 - The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

- While preparing the DSR, the MoEF&CC, Govt of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and FMGSM - 2020 read in sync with each other.”
- vii) The order of the Hon'ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
- viii) The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon'ble NGT has been withdrawn by the Hon'ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.
- ix) The SEAC has examined and evaluated the Draft DSRs of Balasore and observed the following points as follows:
1. In item no 3, in the table given some leases are marked as non-working. **Reasons for non-working** may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous cluster may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.24 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.24 to 22.11.24 and for Balasore sub division from 7.11.24 to 12.11.24. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following- “Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.
 13. In Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.

14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2, E1, E2,...., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 06.03.2025 and the after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore for implementation, subject to insertion/correction of the above as observed by the SEAC.

3. The SEIAA, Odisha has raised clarification to project proponent as per the SEAC observation on the following points and the PP has clarified the points and accordingly, modified the DSR data as follows:

Sl. No.	Raised ADS	Compliance to the ADS
01	In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may page 32 of 46 please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.	The table in item No. 3 has been updated and all required data has been duly incorporated. Please refer to item No. 3 in the updated DSR copy for details.
02	In item no. 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.	In item no. 6, data for a total of 50 leases has been provided, categorized river-wise.
03	Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.	The information for items (a), (b) and (c) after item no. 11 has been updated. Additionally, details of the drainage system, including the name of the main river stream, along with its length, width, area for mineral concession and mineral potential are provided in the table under Item No. 11.
04	Annual deposition details not furnished.	The replenished volume is considered the annual deposition. Annual deposition data is provided only for operational or settled sources; however, it could not be furnished for non-operational sources. Please refer to the table in Item No. 6.
05	In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.	Three desiltation locations are listed in Annexure I(b); however, the desiltation process has not yet been proposed in Balasore district.
06	In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.	In Annexure II, all previously blank spaces have been filled in accordance with office records.
07	Absence of contiguous cluster may please be rechecked and confirmed	The data for contiguous clusters has been provided.
08	Route map is not given.	The route map has been submitted in tabular format in Annexure IV, detailing the length of the transportation route, the number of

		vehicles and the names of the villages, Map attached as Annexure-I.
09	In forwarding letter reference of NGT order dated 16.07.2024 in OA no 18/2023/EZ filed by Shri Haripada Manna -Vrs- State of Odisha is mentioned. Details of the case, directions of Hon'ble Court along with copy of order may please be furnished.	A copy of the NGT ORDER (oa No. 18/2023/EZ) is annexed herewith. Annexure-II
10	As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 07.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.	The Sub-Divisional Committee's field visit reports have been annexed herewith. Annexure-III
11	As per the procedure laid out for preparation of DSR in the notification dated 25.07.2018 of MoEF & CC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". Details as per above objective are not given.	The DSR has been prepared in accordance with the MOEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand mining 2020, the Sustainable Sand Mining Guidelines 2016 and other relevant government orders.
12	Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEF&CC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.	The DSR has been prepared in accordance with the MoEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand Mining 2020, the Sustainable Sand Mining Guidelines 2016, and other relevant government orders.
13	In Annexure A of Proceedings of Sub-Collector BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.	The table in Item No.3 provides details on the status of mineral mining along with information about the lessees.
14	In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.	The table under Item No.3 has been completed as per the given instructions.
15	In Annexure V of DSR, Sl. No. of quarries viz. A1, A2..., B1, B2....C1, C2...D1, D2,E1, E2,....., F1 etc. are mentioned as lease numbers which should be rectified.	The lease numbers shall be assigned sequentially as serial numbers, such as A1, A2,, B1, B2....., and so on.
16	In Annexure-VII, no. of tippers / day is not given for all quarries.	In Annexure VII, the number of tippers per day is provided for all quarries.

The Lists of Sand Sources of Balasore included in DSR are as follows:

SL. NO	TAHASIL	Name of River/ Stream	Name of the Mineral	AREA	Replenished volume /Mineable Resource In Cum	Remarks
1	Basta	SUBARNAREKHA	AMBAKURUCHI SAND SOURCE	7.40 acre/2.99Ha	8173.94	Replenishment study report has been done
2	Basta	SUBARNAREKHA	DEVOG SAND SOURCE	12.35 acre/5.00 Ha	12888.3	Replenishment study report has been done

3	Basta	SUBARNAREKHA	DHITPURA SAND SOURCE	12.35 acre. /5.00 Ha	7653.92	Replenishment study report has been done
4	Basta	SUBARNAREKHA	KADARAYAN SAND SOURCE	12.350 acre. /5.00Ha	18790.5	Replenishment study report has been done
5	Basta	SUBARNAREKHA	BENAPURA -II SAND SOURCE	14.52 acre/5.876Ha	Not predictable presently	Currently submerged under water
6	Basta	SUBARNAREKHA	BENAPURA-I SAND SOURCE	12.45acre/5.0 14Ha	33671	Mineable resource as per the drone survey
7	Basta	SUBARNAREKHA	GOPINATHPUR SAND SOURCE	12.355acre/5 00Ha	30000	Newly proposed Source
8	Jaleswar	SUBARNAREKHA	SIKHARPUR SAND SOURCE	10.63Ac/ 4.3 Ha	9132.45	Replenishment study report has been done
9	Jaleswar	SUBARNAREKHA	RAJNAGAR SAND SOURCE	13.55 acre. /5.48 Ha	41825.856	Replenishment study report has been done
10	Jaleswar	SUBARNAREKHA	GOBARDHANPUR SAND SOURCE	12.00 acre/ 4.85Ha	61411	Mineable resource as per the drone survey
11	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(KA)	14.00 acre/ 5.66Ha	38901.85	Replenishment study report has been done
12	Jaleswar	SUBARNAREKHA	CHALANTI SAND SOURCE	14.00 acre/ 5.66Ha	40216	Mineable resource as per the drone survey
13	Jaleswar	SUBARNAREKHA	BALIKBAD SAND SOURCE	14.85 acre/ 6.009Ha	11656.8	Mineable resource as per the drone survey
14	Jaleswar	SUBARNAREKHA	BALIAPAL SAND SOURCE	12.00 acre/ 4.856 Ha	Not predictable presently	Currently submerged under water
15	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(Kha)	15.00 acre/ 6.07 Ha	4131.9	Mineable resource as per the drone survey
16	Jaleswar	SUBARNAREKHA	RIVER BLOCK -KHA SAND SOURCE	13.00 acre/ 5.26 Ha	37939.5	Mineable resource as per the drone survey
17	Jaleswar	SUBARNAREKHA	PRAHARAJPUR (KA) SAND SOURCE	13.00 acre/ 5.26 Ha	48644	Mineable resource as per the drone survey
18	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (GA)	35 acre/ 14.16Ha	153552	Mineable resource as per the drone survey
19	Jaleswar	SUBARNAREKHA	CHORMARA (CHANDI BASTI) SAND SOURCE	10.00 acre/ 4.046 Ha	Not predictable presently	Currently submerged under water
20	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (KHA)	40 acre/ 16.187Ha	49609.2	Mineable resource as per the drone survey
21	Jaleswar	SUBARNAREKHA	MAKRAMPUR SAND SOURCE	15.00 acre/ 6.07 Ha	101374	Mineable resource as per the drone survey
22	Jaleswar	SUBARNAREKHA	GOBARGHATA SAND SOURCE	17.50 acre/ 7.08Ha	51512	Mineable resource as per the drone survey
23	Jaleswar	SUBARNAREKHA	PRAHARAJPUR SAND SOURCE (KHA)	15 acre/ 6.07Ha	17075	Mineable resource as per the drone survey
24	Jaleswar	SUBARNAREKHA	MANKIDIA-KA SAND SOURCE	20.00 acre/ 8.09 Ha	25023.1	Replenishment study report has been done
25	Jaleswar	SUBARNAREKHA	RIVER BLOCK-KA SAND SOURCE	14.00 acre / 5.665 Ha	49102.5	Mineable resource as per the drone survey
26	Jaleswar	SUBARNAREKHA	BILASHPUR SAND SOURCE	80.20 acre/ 32.456 Ha	161719.5	Mineable resource as per the drone survey
27	Jaleswar	SUBARNAREKHA	MALIPAL SAND SOURCE	12.355acre/5. 00Ha	30000	Newly proposed Source
28	Jaleswar	SUBARNAREKHA	RAYANRAMCHANDRAPUR SAND BED	20.38Ac/8.24 7Ha	30000	Newly proposed Source
29	Baliapal	SUBARNAREKHA	PALABEGUNIA SAND BED	8.88 acre/ 3.60 Ha	40262	Replenishment study report has been done
30	Baliapal	SUBARNAREKHA	BADHAPAL SAND BED	8.36acre/ 3.38Ha	20103	Replenishment study report has been done
31	Balasore	BUDHABALANGA	KASABA - DAHAPADA SAND SOURCE	101.35 acre/ 41.015Ha	54633	Mineable resource as per the drone survey
32	Remuna	BUDHABALANGA	SAHUPADA & DUMUDA SAND SOURCE	12.35 acre/5.00Ha	1654.11	Replenishment study report has been done
33	Remuna	BUDHABALANGA	AMBULKUDA SAND SOURCE	12.300 acre/4.997Ha	15407.02	Replenishment study report has been done
34	Remuna	BUDHABALANGA	MAKANDA SAND SAIRAT SOURCE	12.22 acre/4.945Ha	14836	Mineable resource as per the drone survey
35	Remuna	BUDHABALANGA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	94.99 acre/38.44Ha	Not predictable presently	Currently submerged under water

36	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-2	2.60 acre/1.052Ha	2981.977	Replenishment study report has been done
37	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-1	9.75 acre/3.945Ha	5485.333	Replenishment study report has been done
38	Basta	JALAKA RIVER	MATHANI & PUNSIYA SAND BED	3.08 acre /1.246Ha	132	Mineable resource as per the drone survey
39	Remuna	SUNAI	PURUKHI SAND SOURCE	12.300 acre/4.997Ha	3443.37	Replenishment study report has been done
40	Remuna	SUNAI	Hatiagand Mukundapur Palripal sand sairat	12.35 acre/4.99Ha	19.8	Mineable resource as per the drone survey
41	Remuna	SUNAI	Udambar sand sairat source	8.20 acre/3.318Ha	7964	Mineable resource as per the drone survey
42	Remuna	SUNAI	BAITABANKA SAND SOURCE	12.20 acre/4.937Ha	6541	Mineable resource as per the drone survey
43	Niligiri	SUNAI	PUNDAL-1 SAND BED	12.350 acre/5.00Ha	5894.28	Replenishment study report has been done
44	Niligiri	SUNAI	PUNDAL-2 SAND BED	3.40Ac/1.37Ha	Not predictable presently	Currently submerged under water
45	Niligiri	SUNAI	DUMAGANDIRA-LAICHHANPUR SAND BED	12.350 acre/5.00Ha	787.02	Replenishment study report has been done
46	Niligiri	SUNAI	BAINCHANARANPUR-I SAND BED	12.35 acre/4.99Ha	5409.92	Replenishment study report has been done
47	Niligiri	SUNAI	BALIPAL SAND BED	12.300 acre. /4.97Ha	12407.64	Replenishment study report has been done
48	Niligiri	SUNAI	PRATAPPUR SAND BED	12.250 acre/4.95Ha.	4054.43	Replenishment study report has been done
49	Niligiri	SUNAI	BAINCHANARANPUR-3 SAND BED	8.70Ac/3.520 Ha	47961	Mineable resource as per the drone survey
50	Niligiri	SUNAI	AJODHYA SAND BED	12.35 acre. /5.00Ha	8923	Mineable resource as per the drone survey

**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, BALASORE
(TOUZI SECTION)
NOTICE**

Notification No. 8812

Dt. 11.12.2024
12

It is brought to the Notice of the general public that District Survey of Minor Mineral Sairat sources (Sand) has been prepared as per the instructions received from SEIAA for the District against the Tahasils noted in the Table annexed to the NOTICE for necessary inclusion in the final District Survey Report (DSR) for their settlement and operationalization. Objections are invited from the public, if any, within 30 days from the date of publication of this notice for settlement and operationalization of the sources. The objections must reach the Office of the Collector, Balasore within the stipulated period. Receipt of objections after the time period is over shall not be considered.

The copy of NOTICE is being uploaded in the public domain i.e. district portal (<https://balasore.odisha.gov.in>) and displayed on the Notice Board of O/o the Mining Office, Balasore, Tahasil Offices, Block Offices, Sub-Collector Office and Office of the Collector, Balasore, etc. for its wide publication.


COLLECTOR, Balasore


11.12.24
Mining Officer (I/O),
Balasore

To

The Collector-cum- District Magistrate Balasore.

Sub: - Objection of the draft DSR prepared by the authority (Jaleswar & Basta Tahasil) of sand mining in Balasore District as per your good office notice no- 8812, dated- 11/12.12.2024.

Sir,

I, Bholanath Padhi, S/o- Late Purnachandra Padhi, AT/PO- Mahammad Nagar Patna, PS-Jaleswar, DIST- Balasore PIN-756086, State Odisha would like to draw your kind attention towards the following few lines:

1. That, a few days before your good office issued a notice in the public domain i.e., district portal ([https:// balasore.odisha.gov.in](https://balasore.odisha.gov.in)) bearing no- 8812, dated-11/12.12.2024, I have found that the notice of the general public that District Survey of Minor Mineral Sairat sources (sand) has been prepared as per the instructions received from SEIAA for the District against the Tahasils noted in the table annexed to the Notice for necessary inclusion in the final District Survey Report (DSR) for their settlement and operationalization. Said notice annexure District Survey Report (DSR) of Balasore District, Odisha River sand mining. Objections are invited from the public, if any, within 30 days from the date of publication of this notice for settlement and operationalization of the sources. The objections must reach the Office of the Collector Balasore within the stipulated period. Receipt of objections after the time period is over shall not be considered.
2. That mention here that I have look for the annexure attached with aforesaid notice of the draft DSR prepared by the authority, there after I found that the authority prepared draft DSR of Jaleswar Tahasil & Bata Tahasil areas in illegal process which is clearly violation of environment law as well as EMGSM-2020 guidelines (MoEF&CC) of District Survey Report (DSR) of Balasore District, Odisha River sand mining.
3. That pertain to mention here that the Sub – Divisional Committee did not visit the entire Jaleswar Tahasils and Basta Tahasil sand source areas. Till date Two Tahasils sand source areas did not demarcate and pillar posted how can they area knows / sand reserved

Bholanath Padhi

calculated I am shocked. Many of the sand source not good for the sand mining i.e., D. Jaleswar Tahasils –

D2-Rajnagar sand source, D1-Shikharpur sand source, D4-Sekhasarai – KA sand source, D5-Chalanti sand source, D6-Balikbad sand source and D12-Chormara (chandibasti) sand source (these sand source areas are under the river course and not good transported root, in 2015 to 2020 year the Shikharpur sand source areas more then 5 hec but now it is below 5 hec the prepared of mining plan was illegal process, same of the balikbad sand source mining plan preparation area, chormara sand source lease area in no more feasible for mining in view of said area protected the village in the flood time, sand deposition is fixed not changed till date. Sekhasarai KA sand source EC not obtained till date but the authority mention said source obtain EC bearing no-SIA/OR/MIN/300038/2023 & 28-07-2023 which is wrong till date public hearing not conducted by the authority.)

A. Basta Tahasil-

A3- Dhitpura sand source – the sand source areas not demarcate and pillar posted till date, the lessee continuously violation of the environment condition, EC condition, in mining plan conditions and transportation root. series of public complaints pending before the authority. Lessee illegally create wooden bridge on river Subarnarekha for transportation sand to NH16, which was distance below 800 meters, in said annexure the authority did not mention original root / distance is more than 6 km from sand bed to NH16, they only mention distance is 0.710 meters which is illegal. A1-Ambakuruchi sand source, A4- Kdarayan sand source these sand source areas not demarcate and pillar posted till date, the lessee continuously violation of the environment condition, EC condition, in mining plan conditions and transportation root also, series of public complaints pending before the authority.

A6- Benapura-II sand source the sand source areas are under the river course and not good transported root. The said mining area very near to the Subarnarekha bridge below the 500meters. Basta Tahasil Benapura -II sand source and Jaleswar Tahasils Chalanti sand source boundary is one transportation root is one in side the

Bholanath Pochi

NHAI bridge on river Subarnarekha. Which is clearly violation of law.

Therefore, in view of the above facts and circumstances, it is most humbly prayed that, your good office look into the matter and make a high level committee for ground zero report and also based on the inquiry report you have taking immediate action to cancel the draft DSR prepared by the authority (Jaleswar & Basta Tahasil) of sand mining in Balasore District as per your good office notice no- 8812, dated- 11/12.12.2024 and further order to the Sub- Divisional committee to site visit the two Tahasils areas as mention and prepare original factual report as reflected in correction Draft DSR in river sand mining in Balasore District its suitability of mining and protect the flora & fauna of our locality and which I shall be forever grateful to you.

This is for your information and necessary action.

Yours faithfully

Bholanath Pathi

Date- 09.01.2025

Balasore.

Copy forwarded to.....

1. The Member Secretary, SEIAA, Odisha.
2. The Sub – Collector, Balasore.
3. The Mining Officer Balasore.



भारतीय डाक
 India Post
 5141 100003389521 Near Narda, Siba Siba
 09067507394IN INR:007906780000
 RL JALESWAR H.O. (25/002)
 Counter No:1,09/01/2025,10:40
 To:SUB COLLECTOR,B.S
 PIN:756001, Balasore H.O
 From:BHOLANATH PATHI,MH PATHI
 Mt:200rs,REG-17.0
 Amt:25.96,Tax:3.96,Amt.Paid:29.92(Cash)
 *Track on www.indiapost.gov.in



भारतीय डाक
 India Post
 5141 100003389521 Near Narda, Siba Siba
 09067507394IN INR:007906780000
 RL JALESWAR H.O. (25/002)
 Counter No:1,09/01/2025,10:40
 To:SUB COLLECTOR,B.S
 PIN:756001, Balasore H.O
 From:BHOLANATH PATHI,MH PATHI
 Mt:200rs,REG-17.0
 Amt:25.96,Tax:3.96,Amt.Paid:29.92(Cash)
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 09067507394IN INR:007906780000
 RL JALESWAR H.O. (25/002)
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 To:COLLECTOR,B.S
 PIN:756001, Balasore H.O
 From:BHOLANATH PATHI,MH PATHI
 Mt:200rs,REG-17.0
 Amt:25.96,Tax:3.96,Amt.Paid:29.92(Cash)
 *Track on www.indiapost.gov.in

भारतीय डाक
 India Post
 5141 100003389521 Near Narda, Siba Siba
 09067507394IN INR:007906780000
 RL JALESWAR H.O. (25/002)
 Counter No:1,09/01/2025,10:40
 To:SUB COLLECTOR,B.S
 PIN:756001, Balasore H.O
 From:BHOLANATH PATHI,MH PATHI
 Mt:200rs,REG-17.0
 Amt:25.96,Tax:3.96,Amt.Paid:29.92(Cash)
 *Track on www.indiapost.gov.in

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ANNEXURE-24



OFFICE OF THE MINING OFFICER, BALASORE

Kuruda, Balasore, 756056

(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 241 / MM Bls, Dt 25/01/25

To

- 1) The Utkarshsamiti, Balasore.
- 2) Sri Bholanath Padhi,
MD Nagar Patna, Balasore.
- 3) Sri Asit Ku. Parida,
Rainramchandrapur, Balasore
- 4) Sri Laxminarayan Das,
Rajpur, Jaleswar, Balasore.
- 5) Sri Bhaktahari Charana Das & others
MD Nagarpata, Jaleswar, Balasore.
- 6) Sri Haripada Mahana & others
Sekhasarai, Jaleswar, Balasore.

Sub- Regarding the hearing on the objections received during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore.

Sir/Madam,

In inviting a reference to the subject cited above, this is to inform you that the hearing on the objections received during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore is scheduled to be held on 29.01.2024 at 4.00pm in the Office Chamber of the Sub-Collector, Balasore

Therefore, you are hereby requested to remain present by person or your representative on the above scheduled date and time for the said hearing.

Yours faithfully,

Sub-Collector, Balasore.

(Chairman Sub-divisional Committee, Balasore)

Memo. No. 242 / MM Bls, Dt 25/01/25

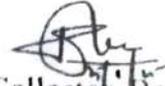
Copy forwarded to all members of the Sub-divisional Committee of Balasore sub-division for information and necessary action. They are requested to remain present in the above scheduled date and time for the said hearing.

Sub-Collector, Balasore.

(Chairman Sub-divisional Committee, Balasore)

Memo. No. 243 / MM Bls, Dt 25/01/25

Copy submitted to the Collector & DM, Balasore for kind information and necessary action.



Sub-Collector, Balasore.

(Chairman Sub-divisional Committee, Balasore)



- 51 -

ANNEXURE - 5 Series

BHOLANATH PADHI <bholanathpadhi91@gmail.com>

Hearing Fixed on the objections received by your good office during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore, as per the Mining Officer, Balasore, Kuruda, Balasore. Office Letter No- 241/ MM BIs. Dated- 25.01.2025.

1 message

Tue, Jan 28, 2025 at 8:56 PM

BHOLANATH PADHI <bholanathpadhi91@gmail.com>

To: Subcol.bala-od@nic.in

Cc: seiaaodisha@gmail.com, dm-balasore@nic.in, "ddminesbhadrak@gmail.com" <ddminesbhadrak@gmail.com>,

"miningofficerbalasore@gmail.com" <miningofficerbalasore@gmail.com>

Respected Sir,

I would like to submit and state before your good self towards following few lines:

I, Bholanath Padhi, S/o- Late Purnachandra Padhi, AT/PO- Mahammad Nagar Patna, PS-Jaleswar, DIST- Balasore PIN-756086, State Odisha, Email ID- bholanathpadhi91@gmail.com, mob: - 8328930954. I have fielded an objection before your good office, Mining office Balasore as well as Collector Balasore on dated 09.01.2025 through Registered post. Regarding the draft DSR prepared by the authority in Jaleswar & Basta Tahasil of sand mining in Balasore District is illegal and clearly in violation of EMGSM guidelines 2020.

That mention here that I have received a whatsapp msg / letter in my MOB No. on dated 27.01.2025 from one mob no- **8658233872**, who is the staff of Mining Officer Balasore, for fixed hearing on my said objection filing date- 09.01.2025 in your good office chamber of sub -Collector, Balasore is scheduled to be held on 29.01.2025 at 04:00pm.

That is to mention here that I am not present in your good office chamber on date 29.01.2025 at time – 04:00 pm for hearing on my objection filing date- 09.01.2025 due to my mother's health check up at Bhubaneswar Hospital. I am available in the hospital with my mother on the same day.

It is most humbly submitted that I assure you that I have field objection dated 09.01.2025 is true and challenged Draft DSR prepared by the Sub- Divisional Committee, Balasore District is illegal and clearly in violation of EMGSM 2020 guidelines para 4.1.1. (a,c,d,e,f, g, h, i, j,k, l,m,no,) till date no permanent boundary pillars posted in Jaleswar Tahasil SL NO- D2-Rajnagar sand source, D1-Shikharpur sand source, D4-Sekhasarai – KA sand source, D5-Chalanti sand source,D6- Balikbad sand source and D12-Chormara (chandibasti) sand source, and Basta Tahasil SL No- A3- Dhitpura sand source, A1-Ambakuruchi sand source, A4- Kdarayan sand source, A6- Benapura-II sand source.

Therefore, in view of the above facts and circumstances, it is most humbly prayed that, your good office look into the matter and hearing the fixed day on 29.01.2025 at 04:00pm by your good self without my presence on my objection filing date- 09.01.2025 and immediate passed an appropriate order to the Sub- Divisional committee visiting for ground zero report of Jaleswar and Basta Tahasil Sand mining areas and also based on the inquiry report prepare original factual report as reflected in correction Draft DSR in river sand mining in Balasore District its suitability of mining, sensitivity areas should be avoided for mining and protect the flora & fauna of our locality. Please consider my letter for which I shall be forever grateful to you.

This is for your information and necessary action.

[N: B: - This copy used by future references.]

Please find the below attachment details field.

TO

- 52 -

The Chairmen Sub- Divisional Committee, Balasore - cum -
Sub- Collector, Balasore, Odisha Email: subcolbalasore@gmail.com

Sub: - Hearing Fixed on the objections received by your good office during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore, as per the O/o the Collector, Balasore notice no- 8812 dated- 11/12 12 2024

Ref: - As per the Mining Officer, Balasore, Kuruda, Balasore, Office Letter No. 241/ MM BIs Dated- 25.01.2025.

Respected Sir,

I would like to submit and state before your good self towards following few lines

I, Bholanath Padhi, S/o- Late Purnachandra Padhi, AT/PO- Mahammad Nagar Patna PS-Jaleswar, DIST- Balasore PIN-756086, State Odisha, Email ID- bholanathpadhi91@gmail.com, mob: - 8328930954. I have fielded an objection before your good office, Mining office Balasore as well as Collector Balasore on dated 09.01.2025 through Registered post. regarding the draft DSR prepared by the authority in Jaleswar & Basta Tahasil of sand mining in Balasore District is illegal and clearly violation of EMGSM guidelines 2020. Said objection copy attached here with as **ANNEXURE- 1.**

That mention here that I have received a what sup msg / letter in my MOB No. on dated 27.01.2025 from one mob no- **8658233872**, who is the staff of Mining Officer Balasore, for fixed hearing on my said objection filing date- 09.01.2025 in your good office chamber of sub -Collector, Balasore is scheduled to be held on 29.01.2025 at 04:00pm. Said hearing notice attached here with as **ANNEXURE- 2.**

That pertain to mention here that I am not present in your good office chamber on date 29.01.2025 at time - 04:00 pm for hearing on my objection filing date- 09.01.2025 due to my mother health check up at Bhubaneswar Hospital. I am available in hospital with my mother on same day.

That it is most humbly submitted that I am ensure you that I have field objection dated 09.01.2025 is true and challenged Draft DSR prepared by the Sub- Divisional Committee, Balasore District is illegal and clearly violation of EMGSM 2020 guidelines para 4.1.1. (a,c,d,e,f, g, h, i, j,k, l,m,no,) till date no permanent boundary pillars posted in Jaleswar Tahasil SL NO- D2-Rajnaragar sand source, D1-Shikharpur sand source, D4-Sekhasarai - KA sand source, D5-Chalanti sand source, D6- Balikbad sand source and D12-Chormara

Bholanath Padhi

(chandibasti) sand source, and Basta Tahasil SL No- A3- Dhitpura sand source, A1- Ambakuruchi sand source, A4- Kdarayan sand source, A6- Benapura-II sand source. Said sand source on date - 28.01.2025 G P S. Photocopy attached here with as ANNEXURE-3.

Therefore, in view of the above facts and circumstances, it is most humbly prayed that, your good office look into the matter and hearing the fixed day on 29.01.2025 at 04.00pm by your good self without my presence on my objection filing date- 09.01.2025 and immediate passed an appropriate order to the Sub-Divisional committee visiting for ground zero report of Jaleswar and Basta Tahasil Sand mining areas and also based on the inquiry report prepare original factual report as reflected in correction Draft DSR in river sand mining in Balasore District its suitability of mining, sensitivity areas should be avoided for mining and protect the flora & fauna of our locality. Please consider my letter for which I shall be forever grateful to you.

This is for your information and necessary action.

[N: B: - This copy uses by future references.]

Yours faithfully

Date- 28.01.2025

Bholanath Padhi

Balasore.

Copy forwarded to.....

1. The Member Secretary, SEIAA, Odisha.
Email- seiaaodisha@gmail.com
2. The Collector, Balasore. Email- dm-balasore@nic.in
3. The DDM, Bhadrak Circle Bhadrak. Email- ddminesbhadrak@gmail.com
4. The Mining Officer Balasore. Email- miningofficerbalasore@gmail.com

To

The Collector-cum- District-Magistrate Balasore

Sub: - Objection of the draft DSR prepared by the authority (Jaleswar & Basta Tahasil) of sand mining in Balasore District as per your good office notice no- 8812, dated- 11/12.12.2024

Sir,

I, Bholanath Padhi, S/o- Late Purnachandra Padhi, AT/PO- Mahammad Nagar Patna, PS-Jaleswar, DIST- Balasore PIN-756086, State Odisha would like to draw your kind attention towards the following few lines:

1. That, a few days before your good office issued a notice in the public domain i.e., district portal ([https:// balasore.odisha.gov.in](https://balasore.odisha.gov.in)) bearing no- 8812, dated-11/12.12.2024, I have found that the notice of the general public that District Survey of Minor Mineral Sairat sources (sand) has been prepared as per the instructions received from SEIAA for the District against the Tahasils noted in the table annexed to the Notice for necessary inclusion in the final District Survey Report (DSR) for their settlement and operationalization. Said notice annexure District Survey Report (DSR) of Balasore District, Odisha River sand mining. Objections are invited from the public, if any, within 30 days from the date of publication of this notice for settlement and operationalization of the sources. The objections must reach the Office of the Collector Balasore within the stipulated period. Receipt of objections after the time period is over shall not be considered.
2. That mention here that I have look for the annexure attached with aforesaid notice of the draft DSR prepared by the authority, there after I found that the authority prepared draft DSR of Jaleswar Tahasil & Bata Tahasil areas in illegal process which is clearly violation of environment law as well as EMGSM-2020 guidelines (MoEF&CC) of District Survey Report (DSR) of Balasore District, Odisha River sand mining.
3. That pertain to mention here that the Sub - Divisional Committee did not visit the entire Jaleswar Tahasils and Basta Tahasil sand source areas. Till date Two Tahasils sand source areas did not demarcate and pillar posted how can they area knows / sand reserved

Bholanath Padhi

calculated I am shocked. Many of the sand source not good for the sand mining i.e., D. Jaleswar Tahasils -
D2-Rajnagar sand source, D1-Shikharpur sand source, D4-Sekhasarai - KA sand source, D5-Chalanti sand source, D6-Balikbad sand source and D12-Chormara (chandibasti) sand source (these sand source areas are under the river course and not good transported root, in 2015 to 2020 year the Shikharpur sand source areas more then 5 hec but now it is below 5 hec the prepared of mining plan was illegal process, same of the balikbad sand source mining plan preparation area, chormara sand source lease area in no more feasible for mining in view of said area protected the village in the flood time, sand deposition is fixed not changed till date. Sekhasarai KA sand source EC not obtained till date but the authority mention said source obtain EC bearing no-SIA/OR/MIN/300038/2023 & 28-07-2023 which is wrong till date public hearing not conducted by the authority.)

Bholanath Podhi

A. Basta Tahasil-

A3- Dhitpura sand source - the sand source areas not demarcate and pillar posted till date, the lessee continuously violation of the environment condition, EC condition, in mining plan conditions and transportation root. series of public complaints pending before the authority. Lessee illegally create wooden bridge on river Subarnarekha for transportation sand to NH16, which was distance below 800 meters, in said annexure the authority did not mention original root / distance is more than 6 km from sand bed to NH16, they only mention distance is 0.710 meters which is illegal. A1-Ambakuruchi sand source, A4- Kdarayan sand source these sand source areas not demarcate and pillar posted till date, the lessee continuously violation of the environment condition, EC condition, in mining plan conditions and transportation root also, series of public complaints pending before the authority.

A6- Benapura-II sand source the sand source areas are under the river course and not good transported root. The said mining area very near to the Subarnarekha bridge below the 500meters. Basta Tahasil Benapura -II sand source and Jaleswar Tahasils Chalanti sand source boundary is one transportation root is one in side the

- 56 -

NHAI bridge on river Subarnarekha. Which is clearly violation of law.

Therefore, in view of the above facts and circumstances, it is most humbly prayed that, your good office look into the matter and make a high level committee for ground zero report and also based on the inquiry report you have taking immediate action to cancel the draft DSR prepared by the authority (Jaleswar & Basta Tahasil) of sand mining in Balasore District as per your good office notice no- 8812, dated- 11/12.12.2024 and further order to the Sub- Divisional committee to site visit the two Tahasils areas as mention and prepare original factual report as reflected in correction Draft DSR in river sand mining in Balasore District its suitability of mining and protect the flora & fauna of our locality and which I shall be forever grateful to you.

This is for your information and necessary action.

Yours faithfully

Date- 09.01.2025

Bholanath Pathi

Balasore.

Copy forwarded to.....

1. The Member Secretary, SEIAA, Odisha.
2. The Sub – Collector, Balasore.
3. The Mining Officer Balasore.



OFFICE OF THE MINING OFFICER, BALASORE

Kuruda, Balasore, 756056

(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 241 / MM BIs, Dt 25 / 01 / 25

To

- 1) The Utkarshsami, Balasore
- 2) Sri Bholanath Padhi,
MD Nagar Patna, Balasore
- 3) Sri Asit Ku. Parida,
Rainramchandrapur, Balasore
- 4) Sri Laxminarayan Das,
Rajpur, Jaleswar, Balasore.
- 5) Sri Bhaktahari Charana Das & others
MD Nagarpatana, Jaleswar, Balasore.
- 6) Sri Haripada Mahana & others
Sekhasarai, Jaleswar, Balasore.

Sub- Regarding the hearing on the objections received during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore.

Sir/Madam,

In inviting a reference to the subject cited above, this is to inform you that the hearing on the objections received during the notice period for finalization of District Survey Report (DSR) in respect of Minor Mineral Sources (Sand) of Balasore is scheduled to be held on 29.01.2024 at 4.00pm in the Office Chamber of the Sub-Collector, Balasore

Therefore, you are hereby requested to remain present by person or your representative on the above scheduled date and time for the said hearing.

Yours faithfully,

Sub-Collector, Balasore.

(Chairman Sub-divisional Committee, Balasore)

Memo. No. 242 / MM BIs, Dt 25 / 01 / 25

Copy forwarded to all members of the Sub-divisional Committee of Balasore sub-division for information and necessary action. They are requested to remain present in the above scheduled date and time for the said hearing.

Sub-Collector, Balasore.

(Chairman Sub-divisional Committee, Balasore)

Memo. No. 243 / MM Bls. Dt 25/01/25

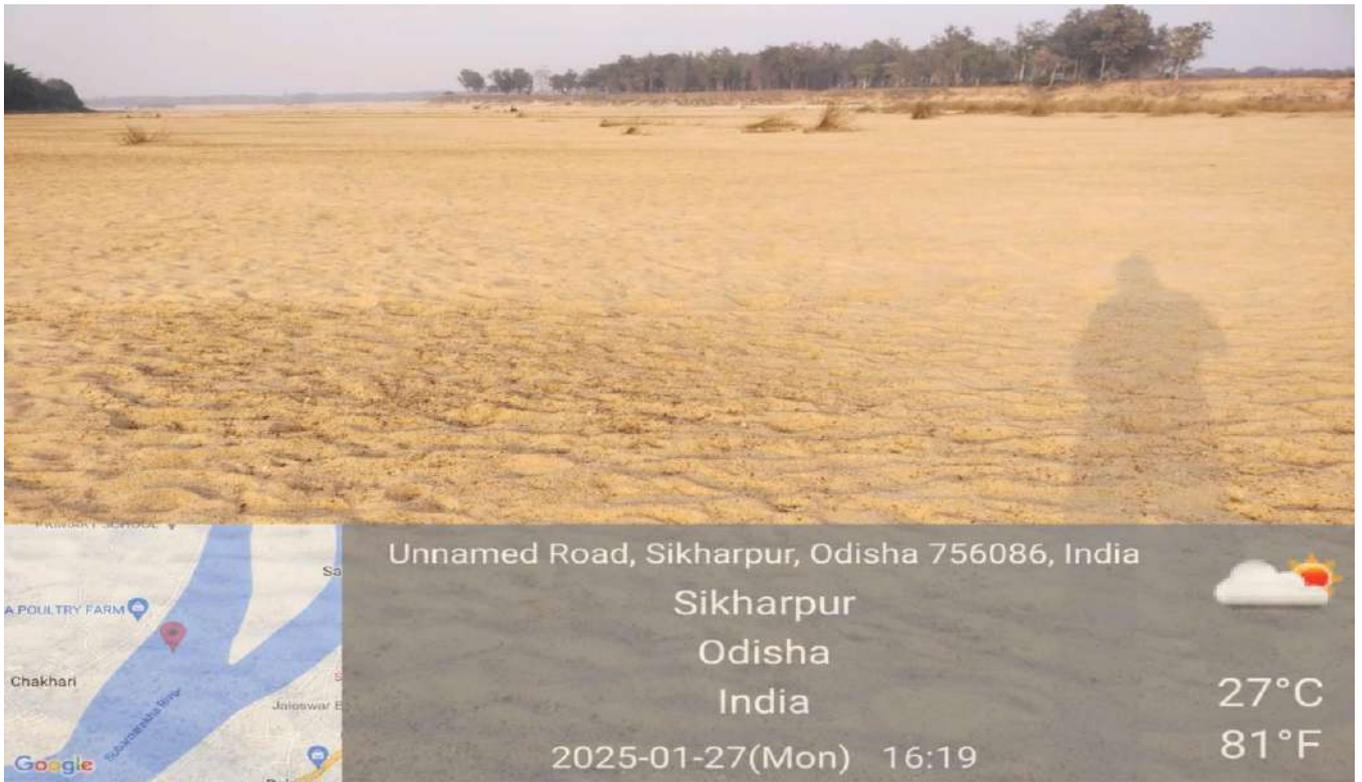
Copy submitted to the Collector & DM, Balasore for kind information and necessary action.

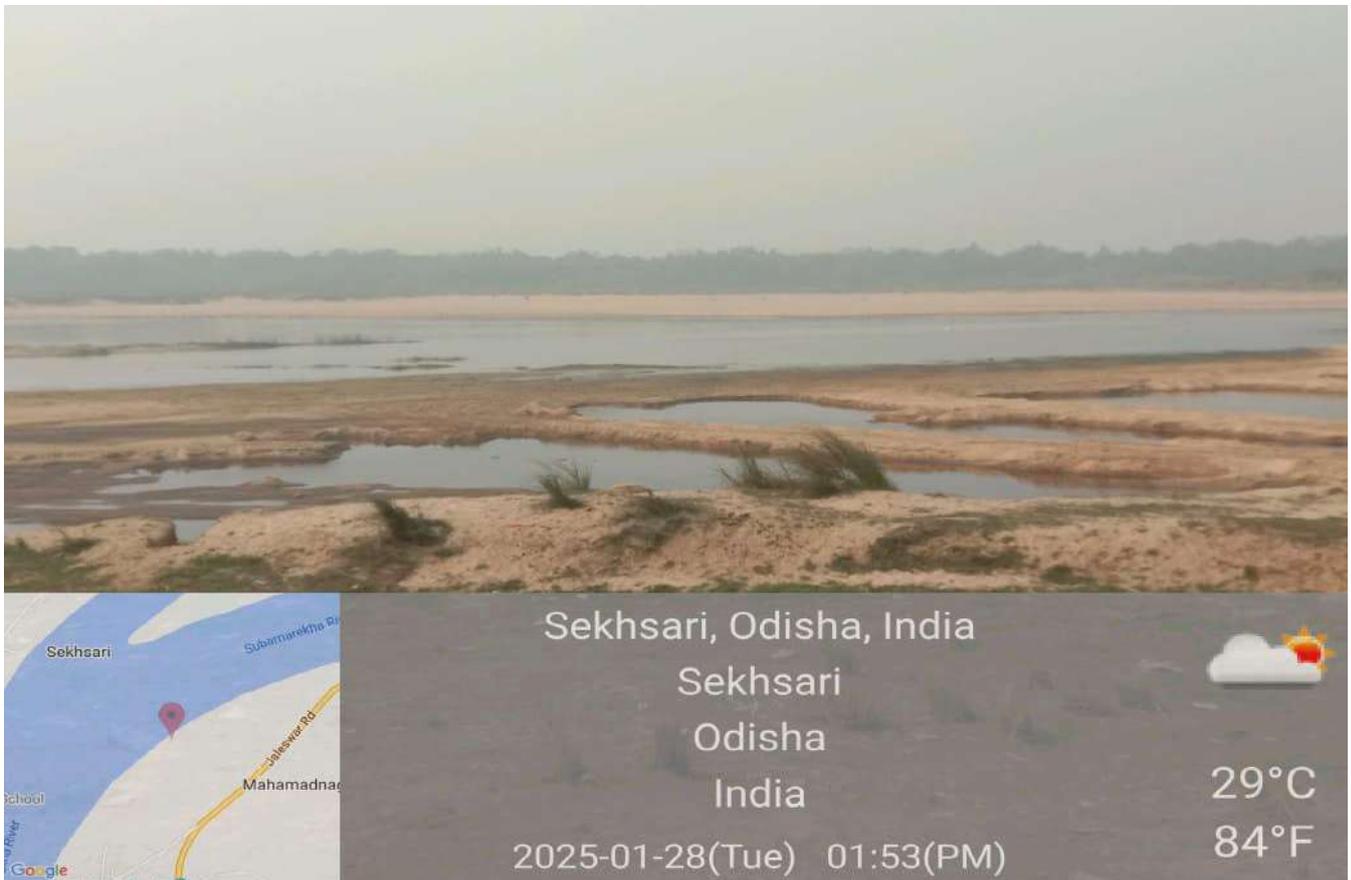


Sub-Collector, Balasore.
(Chairman Sub-divisional Committee, Balasore)

ANNEXURE- 3









Mantu grocery shop

Subarnarekha River

Google

Chalnti, Odisha, India

	Decimal	DMS
Latitude	21.756871	21°45'24" N
Longitude	87.185089	87°11'6" E

2025-01-28(Tue) 16:09

☁️☀️
25°C
77°F



Q548+H53, Benapura, Thengudia, Odisha 756030, India

Ramachandrapur

Google

Maa Kali Mobile Store

Q548+H53, Benapura, Thengudia, Odisha 756030, India

	Decimal	DMS
Latitude	21.755775	21°45'20" N
Longitude	87.166752	87°10'0" E

2025-01-28(Tue) 16:08

☁️☀️
25°C
77°F



Chalnti, Odisha, India

	Decimal	DMS
Latitude	21.756871	21°45'24" N
Longitude	87.185089	87°11'6" E



25°C
77°F

2025-01-28(Tue) 16:08



Q587+4H9 Rajghat Bridge 1, Badshahi Rd, Thengudia, Benapura, Odisha 756086, India

	Decimal	DMS
Latitude	21.764981	21°45'53" N
Longitude	87.165244	87°9'54" E



25°C
77°F

2025-01-28(Tue) 16:26

